

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/1994/ 978 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahmud Ahmed
Special Judge, CBI, NIA,
Assam, Guwahati.

Dated Guwahati the 25th February 2019.

Sub: Earned Leave along with station leave permission.
Ref:- Your letter No.SPL/CBI/04-2017/73 dated 21.02.2019.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted Earned Leave for 15(fifteen) days w.e.f. 01.03.2019 to 15.03.2019 along with station leave permission, subject to the leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. The Special Judge, CBI, Addl. CBI Court No.1 and in his absence the Special Judge, CBI, Addl. Court No. 2 and in his absence the Special Judge, CBI, Addl. CBI Court No.3 will remain in charge of your court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-131/1994/ 979-983 /A, dated 25.02.19
Copy to :

- 1.The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29. A copy of duly Leave application in prescribed format is enclosed herewith.
- 2.The Special Judge, CBI, Addl. CBI Court No.1.
- 3.The Special Judge, CBI, Addl.Court No. 2.
4. The Special Judge, CBI, Addl. CBI Court No.3.
- ✓ 5.The Systems Analyst, Gauhati High Court.

[Handwritten Signature]

JT. REGISTRAR (VIGILANCE)

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